

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 280
ANSWER DATE 04.02.2025

DRONE SURVEYS UNDER SVAMITVA SCHEME

†280. **SHRI THIRU DAYANIDHI MARAN:**

Will the MINISTER OF PANCHAYATI RAJ be pleased to State:

(a) the number of States have on-boarded the Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme and the details of funds spent, item and State-wise;

(b) the details of accuracy of the drone surveys and the extent to which they maintained consistently across varied terrains and regions along with the details of measures taken by the Government to address potential disputes arising from discrepancies in drone survey results;

(c) the manner in which the Government ensure uniformity in land management and property rights across States with different implementations;

(d) the details of financial and technical support is being provided to States that are facing difficulties in implementing the scheme and whether there is any provision for additional funding or incentives for States to expedite the completion of drone mapping; and

(e) the details of mechanisms are being set up by the Government to resolve disputes quickly in cases where property cards are contested by individuals or communities and the extent to which the Government address legacy issues related to overlapping claims on rural land parcels?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) 31 States/UTs have signed Memorandum of Understanding for the implementation of Scheme (List of States/UTs is at **Annexure-I**).

Funds are provided to Survey of India for Large Scale Mapping (LSM) using drones and establishing Continuous Operating Reference Stations (CORS) under Scheme. Funding is provided to the States/UTs for Information, Education, and Communication (IEC) activities and establishing State Project Monitoring Units (SPMUs). Funds are also provided to NIC (through NIC-Services Inc.) to support the National Project Monitoring Unit (NPMU), enhancements to the Spatial Planning Application 'Gram Manchitra', central infrastructure, and other technical and software requirements. State-wise and component-wise funding details are available in **Annexure-II**.

(b) Drone surveys under the SVAMITVA scheme provide highly accurate village Abadi

(inhabited) maps of 1:500 scale resolution with an accuracy of ± 5 cm. To address any property disputes, each State and Union Territory has established specific rules under their respective Revenue or Panchayat Raj Acts. These rules govern the process of finalizing maps and property cards, and include provisions for an objection period. During this period, property owners are invited to raise any claims or objections before the preparation of the final property cards, helping address any potential discrepancies or disputes.

(c) To ensure consistent land management and property rights across diverse State/UT implementations, a standardized operating procedure/process flow has been defined in Scheme framework/Guidelines that outlines pre-survey, survey, and post-survey activities for preparing Abadi (inhabited) property records.

(d) The Survey of India (SoI) is technology implementation partner under the SVAMITVA scheme. SoI's responsibilities include drone surveys and digitizing maps, establishing Continuously Operating Reference Station (CORS) networks, and providing training and capacity building to State officials on ground truthing and using the CORS network. Funding for drone mapping is provided directly to the SoI. States/UTs receive financial support for IEC activities and establishing SPMUs.

(e) Each State/UT implementing SVAMITVA Scheme has provisions and detailed procedure under the State Land Acts/ Rules to resolve such disputes. The SVAMITVA Scheme supports to resolve long-standing property disputes by digitizing property records of rural Abadi (inhabited) area of villages by drone-based surveys. State and Union Territory has set specific acts/rules under their Revenue or Panchayat Raj Acts to govern the finalization of maps and property cards. These rules include an objection period, allowing property owners to raise claims or objections before the final property cards are prepared. This process ensures accurate land records and addresses potential discrepancies or disputes. Further, these acts and rules prescribe procedures to address the disputes including legacy issues arising from historical ambiguities in land records

Annexure-I

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 280 answered on 04.02.2025 regarding 'Drone Surveys under SVAMITVA Scheme'.

States/UTs which have signed MoU with Survey of India (SoI) for onboarding SVAMITVA scheme

S.No.	STATES/UTs
1	Andaman & Nicobar
2	Andhra Pradesh
3	Arunachal Pradesh
4	Assam
5	Chhattisgarh
6	Daman & Diu and Dadra & Nagar Haveli
7	Gujarat
8	Haryana
9	Himachal Pradesh
10	Jammu & Kashmir
11	Jharkhand
12	Karnataka
13	Kerala
14	Ladakh
15	Lakshadweep
16	Madhya Pradesh
17	Maharashtra
18	Manipur
19	Mizoram
20	Odisha
21	Puducherry
22	Punjab
23	Rajasthan
24	Tripura
25	Uttar Pradesh
26	Uttarakhand
27	Sikkim
28	Goa
29	Tamil Nadu
30	Telangana
31	Delhi

Annexure-II

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 280 answered on 04.02.2025 regarding 'Drone Surveys under SVAMITVA Scheme'.

Component-wise Release of funds under SVAMITVA scheme as on 30.01.2025

Component	Amount in ₹
Establishment of CORS network (CORS)*	1,16,54,14,455
Large Scale Mapping (LSM) using Drone (LSM)*	2,49,53,16,599
IEC and State Project Management Unit (SPMU)#	6,75,70,233
NICSI	35,00,40,987
Workshop	32,75,453
Total	4,08,16,17,727

*CORS and LSM components are funded to Survey of India for 31 States/UTs onboarded on SVAMITVA Scheme

IEC and SPMU components are funded to States based on demand and submission of Utilization certificate

Release of funds to States/UTs for IEC and SPMU components under SVAMITVA scheme as on 30.01.2025

Organization / State / UT	Amount in ₹
Andhra Pradesh	26,70,000
Arunachal Pradesh	16,54,250
Assam	1,09,84,750
Chhattisgarh	13,14,500
Dadra & Nagar Haveli, Daman & Diu	2,19,750
Gujarat	29,86,338
Haryana	21,61,270
Himachal Pradesh	41,15,250
Karnataka	7,75,125
Kerala	3,84,375
Ladakh	30,375
Madhya Pradesh	92,77,500
Maharashtra	10,52,500
Mizoram	2,77,750
Odisha	11,50,000
Punjab	60,04,500
Rajasthan	61,40,000
Tripura	3,87,000
Uttar Pradesh	1,44,75,000
Uttarakhand	15,10,000
Total	6,75,70,233
